

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF SEITZ INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	SEITZ INDIA PRIVATE LIMITED
2.	Date of Incorporation of Corporate debtor	29 th November 2012
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, New Delhi Under the Companies Act, 1956
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	CIN :U24100DL2012PTC245429
5.	Address of the registered office and principal office (if any) of corporate debtor	REGD. OFFICE: 147, New Manglapuri, M G Road, New Delhi – 110030 GODOWN: Godown No.6, Raolal Singh Market, Opp. Munjal Showa, Sarhaul, Sector-18, Gurgaon - 122001
6.	Insolvency Commencement date in respect of corporate debtor	8 th August 2019 (Date of Receipt of Order 14 th August 2019)
7.	Estimated Date of closure of insolvency resolution process	3 rd February 2020 (180 th day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	Atul Kumar Kansal Regn. No -IBBI/IPA-001/IP-P00035/2016-17/10088
9.	Address and Email of the Interim Resolution Professional as registered with the Board	SCO-61, 3 rd Floor, Above Kotak Mahindra Bank Limited, Old Judicial Complex, Sector-15, Civil Lines, Gurgaon - 122001 Email:- cakansal@yahoo.com
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	SCO-61, 3 rd Floor, Above Kotak Mahindra Bank Limited, Old Judicial Complex, Sector-15, Civil Lines, Gurgaon - 122001 Email:- cirp.seitz@gmail.com
11.	Last Date of Submission of Claims	28 th August 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b)Details of authorized representatives are available at:-	(a)Web Link:- http://www.ibbi.gov.in/downloadform.html (b) At the address mentioned at Column No.10

Notice is hereby given that the National Company Law Tribunal, Bench – IV, New Delhi ordered the commencement of a Corporate Insolvency Resolution Process against **Seitz India Private Limited** on 8th August 2019.

The creditors of **Seitz India Private Limited** are hereby called upon to submit their claims with proof, on or before **28th August 2019** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronics means only. All other creditors may submit claims with proof in person, by post or electronics means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



A handwritten signature in blue ink, appearing to read "Atul Kumar Kansal".

Atul Kumar Kansal
Interim Resolution Professional
For Seitz India Private Limited

Place: Gurgaon
Date: 16th August 2019